

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-511**

CP-(CAA)-24/230232/ND/2024

**IN THE MATTER OF:**

Jubilant Agencies Private Limited and RKD Furnishings Private Limited  
**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : CS Manish Sohal  
For the Respondent :  
For the RD : Adv Shankari Mishra, Adv Jyoti Khurana

**ORDER**

This is the Second Motion Petition filed under Section 230-232 of the Companies Act, 2013. Heard the submissions made by Ld. Counsel for the Petitioner. Let notice be issued to the Central Government through Regional Director, Ministry of Corporate Affairs, RoC, OL and concerned Assessing Officer of Income Tax Department for their appearance as well as for filing reply. Notice be also published in the newspaper namely Business Standard (English) and Business Standard (Hindi), Delhi Edition and proof of service be filed. List this matter on **10.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**